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O.A. No. 211 of 2012

Sk. Latifur Raheman.....Applicant

Vs

AG (A&E).....Respondents

Order dated: 15.03.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. P.K.Kar, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, who retired w.e.f. 31.07.2004 while working as Divisional Account in the office of Executive Engineer, Mechanical (R&B) Division, Balasore, has filed this O.A. with the following relief:

- “i) That the O.A. may be admitted....
- ii) That the Respondents may be directed to release DCRG, Commuted value of pension and unutilized Earned Leave Salary early.
- iii) Pass any order.....”

3. The case of the applicant, as submitted by Mr. Kar, Ld. Counsel for the applicant, is that the vigilance case

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pending against the applicant has been disposed of and the applicant has been discharged.

4. As it appears from the record that after the disposal of the vigilance case, the applicant has not yet represented before the authorities. We, at this stage, without entering into the merit of the case, direct the applicant to file a fresh representation within 10 days, and if such a representation is filed, the Respondents are directed to consider the same and pass a reasoned order within 60 days from the date of receipt of such representation under intimation to the applicant.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copies of this order to the Respondents and free copies of this order be handed over to the Ld. Counsel for the parties.

MEMBER (Judicial)

MEMBER (Administrative)